Government in this regard; and

(d) the action taken or proposed by Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). N.D.M.C. allots shops by inviting sealed tenders through advertisements in local leading dailies. The tenders are opened on the specified date and time in the presence of two Gazetted Officers as well as tenders who like to be present. The allotment is made to the highest eligible tenderer on competition of usual formalities.

(c) and (d). No irregularities in the procedure have been noticed.

Indo-Bangladesh Agreement on Revival of Joint River Commission

SHRI M.V. CHANDRA 1776. SHEKARA MURTHY: SHRI ٧. SREENIVASA PRASAD:

Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

- (a) whether India and Bangladesh have agreed to revive the Joint River Commission on the sharing of Ganga Water between the two countries:
- (b) if so, the details of the talks held in this regard;
- (c) the quantum of water that India will get due to this agreement; and
- (d) the time by which this water will be available to India?

THE MINISTER OF EXTERNAL AF-FAIRS (SHRI I.K. GUJRAL): (a) and (b). Yes, Sir. India and Bangladesh have agreed to revive the meetings of the Joint River Commission. A meeting of the Joint River Commission is expected to take place in the near future.

(c) and (d). This is an agreement to revive meetings of the Joint River Commission and not for sharing of the river waters.

Changes in Postal and Telegraphic Laws

1777, SHRID M. PUTTE GOWDA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government are considering basic changes in both the Postal and Telegraphic laws to ensure privacy to citizens:
- (b) if so, the details of the changes likely to be made in the existing Postal and Telegraphic laws; and
- (c) the time by which such changes would be made and to what extent the citizens will get better and secured Postal and Telegraphic services?

THE MINISTER OF ENERGY AND THE MINISTER OF CIVIL AVIATION(SHRI ARIF MOHAMMAD KHAN):

Indian Post Office Act

- (a) Government reviewing the Indian Post Office Act as well as the Indian Post Office (Amendment) Bill 1986 returned by the President. Among other things the review would also cover the need to ensure privacy to citizens.
- (b) The matter is still under examination and the details are yet to be worked out.
- (c) It is tentatively proposed to bring in the legislation in the Monsoon or Winter Session of Parliament. The need to improve